

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

IA/141(AHM)2021 in C.P. (I.B) No. 345 of 2019

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2021**

Name of the Company:

VVM Chemical Company
V/s
MAPS Enzymes Ltd

Section:

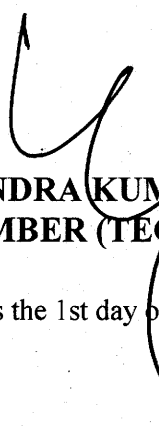
12A/9 of the Insolvency and Bankruptcy Code, 2016

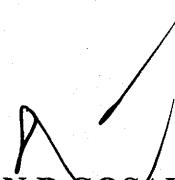
ORDER

Learned Counsel Ms. Meenu Kumar appeared for the Applicant.

IA No. 141 of the 2021 is filed under Section 12A of the Insolvency and Bankruptcy Code, 2016 by the Resolution Professional for withdrawal of main CP on a ground of settlement arrived in between the Original Operational Creditor and the Corporate Debtor. CoC is not formed. Heard learned counsel for the Resolution Professional. Since, parties have settled and there is no objector. Since, parties have settled the dispute amicably out of the court, we allowed the withdrawal of IA No. 141 of 2021. Hence, IA No. 141 of 2021 is allowed and stands disposed of. Main CP is also stands disposed of.

IRP is directed to hand over control of the Corporate Debtor to the Suspended Management. Corporate Debtor stands release from all rigours of law.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 1st day of March, 2021